

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI

COURT-VI

Item No. 602
IB-400/ND/2021

IN THE MATTER OF:

M/s. JSB Aluminium Pvt. Ltd.

...PETITIONER

Vs.

M/s. Kiran Udyog Pvt. Ltd.

...RESPONDENT

Section

U/s 9 of IB Code, 2016

Order delivered on 26.09.2022
(Virtual Hearing)

Coram:

SHRI P.S.N. PRASAD, HON'BLE MEMBER (JUDICIAL)

SHRI RAHUL BHATNAGAR, HON'BLE MEMBER (TECHNICAL)

For the Petitioner/Operational Creditor :Adv Rishi Singhal.

For the Respondent/Corporate Debtor :Mr. Aadil Khan, Advocate.

ORDER

Heard the submissions made by the Counsel for the Operational Creditor as well as Counsel for the Corporate Debtor. Counsel for the Corporate Debtor has submitted he has already paid majority of the amount and rest of the amount will be paid and the matter will be amicably resolved. Counsel for the Operational Creditor has submitted that he has no instructions regarding the settlement. Therefore, let this matter be posted after ten days to have instructions from his client by the Operational Creditor. List this matter on 14.10.2022.

— Sel —

(Rahul Bhatnagar)
Member (T)

— Sel —

(P.S.N Prasad)
Member (J)